

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

MA No. 129/2024

IN

OA No. 439/2023

IN THE MATTER OF:-

Birender Sangwan

.....Applicant

Vs.

Ministry of Public Works Department & Ors.

.....Respondent (s)

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Respondent No. 4/DMRC

Through

Delhi



A. S. Rao

Deputy General Manager/Legal

Delhi Metro Rail Corporation

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12.09.2025

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IN THE MATTER OF:-

Birender Sangwan

.....Applicant

Vs.

Ministry of Public Works Department & Ors.

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**COMPLIANCE REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
DMRC/ RESPONDENT NO. 4.**

MOST RESPECTFULLY SHOWETH:-

I, A. S. Rao, S/o Late Sh. A.V. Rao, aged about 58 years, working as Deputy General Manager/Legal with Delhi Metro Rail Corporation, Headquartered at Metro Bhawan, Fire Brigade Lane, Barakhamba Road, New Delhi-110001, do hereby solemnly affirm and declare as under:-

1. That the Deponent is working as Deputy General Manager and currently posted in Legal Department of Respondent No. 4, duly authorized, conversant with the facts of the case and therefore, competent to swear this Affidavit.
2. That the answering Respondent is filing the present compliance report by way of Affidavit pursuant to order dated 07.04.2025 passed by this Hon'ble Tribunal.



A. S. Rao

3. That the answering Respondent relies upon the earlier compliance report dated 04.04.2025 filed by it before this Hon'ble Court, the contents of which are not repeated herein for the sake of brevity.
4. That the answering Respondent wrote a letter dated 07.05.2025 to M/s CCECC-KEC (JV)/Respondent No. 5 seeking clarifications regarding the affidavit filed by DDA before the Hon'ble NGT, the relevant contents of which was reproduced in para 10 of the order dated 07.04.2025 passed by this Hon'ble Tribunal. A copy of the letter dated 07.05.2025 is annexed as **Annexure R-1.**
5. That Respondent No. 5 wrote back to the answering Respondent vide letters dated 16.05.2025 and 19.05.2025 reiterating the contents of the earlier communications and further stating that some external agency has damaged the Boundary Wall after the construction of the same by the Respondent No. 5. A copy of the letters dated 16.05.2025 and 19.05.2025 are annexed as **Annexure R-2 (colly).**
6. That though the already constructed boundary wall was damaged by some external agency, however, to bring the controversy to an end, the respondent no. 5 again repaired/reconstructed the boundary wall, so damaged by some other external agency. Some photographs provided by the Respondent no. 5, depicting the repaired/reconstructed boundary wall at the subject location has been annexed herewith as **Annexure R-3 (Colly.).**



[Handwritten signature]



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7. That in view of the facts and circumstances mentioned hereinabove, it is reiterated again that the order dated 25.01.2024 passed by the Hon'ble NGT has been duly complied with by the answering respondent.


DEPONENT

VERIFICATION:-

Verified at New Delhi on 12th September, 2025 that the contents of my affidavit from para 1 to 7 are true and correct on the basis of the records maintained by the Respondent Corporation and nothing material has been concealed therefrom.


DEPONENT

ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA
12 SEP 2025





DELHI METRO RAIL CORPORATION LTD.

(A JOINT VENTURE OF GOVERNMENT OF INDIA AND GOVT. OF DELHI)

Office of ED / Civil / P-III

1st Floor, Haiderpur Badli Mor Metro Station, Shalimar Place, New Delhi-110088

MOST URGENT

No. DMRC/PH-IV/CPM-2/DC-01/Grievance/661/6697

दिनांक: 7th मई, 2025

सेवामें,

CCECC-KEC (JV)

1st Floor, Haiderpur Badli Mor Metro Station,
Shalimar Place,
New Delhi-110088.

(Kind Attention: Mr. Arajit Dutta, Authorized Signatory)

Contract DC-01—“Part Design and Construction of elevated Viaduct, Elevated Ramp, Siding line and Ten Elevated Stations viz. Keshopur, Paschim Vihar, Peeragarhi, Mangolpuri, West Enclave, Pushpanjali, Deepali Chowk, Madhuban Chowk, Prashant /Vihar& North Pitampura (Excluding Architectural Finishing works of stations, Steel FOB & PEB work of stations) from (Chainage 2831.235 mt. to 15206.166 mt.) of Janakpuri West to R.K Ashram Corridor (Extn. Of Line-8) of Phase-IV of Delhi MRTS”.

विषय: MA No. 129/2024 in OA No. 439/2023 titled Birender Sangwan Vs. Ministry of Public Works Department & Ors. pending before Hon'ble National Green Tribunal.

Ref:

1. Your letter no. CCECC-KEC JV/CIVIL/DMRC/DC-01/6228 dt: 07.05.25
2. This office letter no. DMRC/PH-IV/CPM-2/DC-01/661/6687 dt: 01.05.25
3. Hon'ble NGT hearing dated: 07.04.25 in MA No. 129/2024 in OA No. 439/2023 titled Birender Sangwan Vs. Ministry of Public Works Department & Ors.
4. This office letter no. DMRC/PH-IV/CPM-2/DC-01/661/6593 dt: 24.03.25.

महोदय,

With reference to the subject matter and your letter under reference at sl.no.1 above, the contractor has not submitted the compliance of the para no.10 of the Hon'ble National Green Tribunal order issued on hearing dated: 07.04.2025 in which it is mentioned “...that part of broken wall of the green belt has been constructed by DMRC but the work of the fencing of the wall is pending; that the wall has not been completed and is broken in places and that DMRC has dumped some construction material used in the construction of the wall in the park”

And para no.27 wherein it is mentioned “The Respondent No. 4 to 6 are also directed to file further compliance report within one month”

The respondent No.4 is Delhi Metro Rail Corporation, Respondent no. 5 is CCECC-KEC JV and Respondent no. 6 is KEC International Pvt Ltd in the above matter case.

The contractor is requested to submit the compliances of the Hon'ble Tribunal order with reference to respondent no. 5 & 6 referred above

You are requested to submit the above compliance urgently and treat it as Most Urgent.

This is for your kind information and further necessary action, please.

धन्यवाद,

भवदीय,
राजीव वर्मा
(राजीव वर्मा) 07/05/25

परियोजना प्रबन्धक-2A

प्रतिलिपि: कार्यकारी निदेशक/सिविल/प्रोजेक्ट-III - आपकी जानकारी हेतु।

(मेट्रो भवन, फायर ब्रिगेड लेन, बाराखम्भा रोड, नई दिल्ली-110 001)
Metro Bhawan, Fire Brigade Lane, Barakhamba Road, New Delhi-110 001



CCECC – KEC JV



Ref.: CCECC-KEC JV/CIVIL/DMRC/DC01/6255

Date: 16th May 2025

To,
Project Manager-2A (DC-01)
 Office of the Chief Project Manager-2,
 Delhi Metro Rail Corporation Ltd
 1st floor, Haiderpur Badli Mor Metro Station
 New Delhi - 110088

Project: Contract DC-01: Part Design and Construction of Elevated Viaduct, Elevated Ramp, Siding line and Ten Elevated Stations viz. Keshopur, Paschim_Vihar, Peeragarhi, Mangolpuri, West Enclave, Pushpanjali, Deepali Chowk, Madhuban Chowk, Prashant Vihar & North Pitampura (Excluding Architectural Finishing works of stations, Steel FOB & PEB works of stations) from Chainage 2831.235 mt. to 15206.166 mt. of Janakpuri West to R.K. Ashram Corridor (Extn. of Line-8) of Phase IV of Delhi MRTS

Subject: Regarding C&D Waste by DJB near Rohini Court from P248-P251

Ref: 1. LOA No: DMRC/20/IV-009/2019 Dated 08.11.2019
 2. Contractor's Letter No: CCECC-KEC JV/CIVIL/DMRC/DC01/5768, Dated 15.10.2024

Dear Sir,

With reference to the above subject and pursuant to Vide Ref (2), we would like to inform you that the Delhi Jal Board (DJB) has left construction and demolition (C&D) waste after the completion of their work near Rohini Court, specifically in the area around sites P249-P251. It is pertinent to mention that this is not standard C&D waste; it consists of larger debris, as evidenced by the attached photographs. The images clearly illustrate the nature and extent of the materials left on-site and self-explanatory.

Despite our repeated communications and requests to the Delhi Jal Board (DJB). It has now been over six months since this issue was first raised, and we are increasingly concerned about the adverse effects this situation is having on the cleanliness and safety of our environment.

Assuring you of our continued co-operation all the time, we remain.

Yours truly
 For CCECC-KEC JV

Arajit Dutta
 Contractor's Representative

Enclosure: Photographs (03 Nos)





CCECC – KEC JV



Ref.: CCECC-KEC JV/CIVIL/DMRC/DC01/6255

Date: 16th May 2025





CCECC – KEC JV



Ref.: CCECC-KEC JV/CIVIL/DMRC/DC01/6255

Date: 16th May 2025



15 May 2025, 5:03 pm



CCECC – KEC JV

KEC

Ref.: CCECC-KEC JV/CIVIL/DMRC/DC01/6265

Date: 19th May 2025

To,
Project Manager-2A (DC-01)
 Office of the Chief Project Manager-2,
 Delhi Metro Rail Corporation Ltd
 1st floor, Haiderpur Badli Mor Metro Station
 New Delhi - 110088

Project: Contract DC-01: Part Design and Construction of Elevated Viaduct, Elevated Ramp, Siding line and Ten Elevated Stations viz. Keshopur, Paschim Vihar, Peeragarhi, Mangolpuri, West Enclave, Pushpanjali, Deepali Chowk, Madhuban Chowk, Prashant Vihar & North Pitampura (Excluding Architectural Finishing works of stations, Steel FOB & PEB works of stations) from Chainage 2831.235 mt. to 15206.166 mt. of Janakpuri West to R.K. Ashram Corridor (Extn. of Line-8) of Phase IV of Delhi MRTS

Subject: MA No 129/2024 in OA No 439/2023 titled **Birender Sangwan Vs Ministry of Public Works Department & Ors. Pending before Hon'ble National Green Tribunal**

Ref:

1. LOA No: DMRC/20/IV-009/2019, Dated 08.11.2019
2. Contractor's Letter: CCECC-KEC JV/CIVI/DMRC/DC01/6255, Dated 16.05.2025
3. Employer's Letter: DMRC/PH-IV/CPM-2/DC-01/PWD/619/6697, Dated 09.05.2025
4. Contractor's Letter: CCECC-KEC JV/CIVI/DMRC/DC01/6228, Dated 07.05.2025
5. Employer's Letter: DMRC/PH-IV/CPM-2/DC-01/PWD/619/6687, Dated 01.05.2025
6. Employer's Letter: DMRC/PH-IV/CPM-2/DC-01/PWD/619/6593, Dated 24.03.2025
7. Contractor's Letter: CCECC-KEC JV/CIVI/DMRC/DC01/5768, Dated 15.10.2024
8. Contractor's Letter: CCECC-KEC JV/CIVI/DMRC/DC01/5418, Dated 11.05.2024
9. Contractor's Letter: CCECC-KEC JV/CIVI/EXT/DC01/125, Dated 10.05.2024

Dear Sir,

With reference to the subject and the Employer's Letter Ref (3), we wish to bring to your attention that, in accordance with the order issued by the Hon'ble National Tribunal Principal Bench, New Delhi, dated 25.01.2024, in OA No 439/2023, the Contractor has submitted the Compliance Report vide Ref (8).

The Compliance report clearly indicates the reconstruction of the broken DDA wall and Demand Draft of Rs 3,00,000/- has been duly deposited to the Delhi Pollution Control Committee, as documented in Ref (9). The Contractor has reminded the same to the Employer vide Ref (4).

It is brought to your notice that, after submission of compliance report, DDA wall damaged by external agencies. DJB has left the debris after completion of their work near the park and same has been communicated vide Ref (2) & Ref (7). Despite our repeated communications and requests, issue is not resolved yet.


In view of the above, the Contractor here with requesting to intervene with DJB and resolve the issue by which we can submit the Compliance report to National Green Tribunal (NGT).

This is for your information and records please.

Assuring you of our continued co-operation all the time, we remain.

Yours truly

For CCECC-KEC JV


 Arjit Dutta
 Contractor's Representative













